

SHRI MOHAMMAD TAHIR I lay on the Table a copy of the evidence before the Joint Committee on the Bill further to amend the Advocates Act, 1961

Act, 1962, the Gold Control Act, 1968, and the Central Excises and Salt Act, 1944"

The Motion was adopted.

SHRI K R GANESH I introduce† the Bill

12.47 hrs.

NATIONAL LIBRARY BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) On behalf of Prof S Nurul Hasan, I move for leave to introduce a Bill to provide for the administration of the National Library and certain other connected matters

MR SPEAKER The question is

'That leave be granted to introduce a Bill to provide for the administration of the National Library and certain other connected matters'

The Motion was adopted.

SHRI D P YADAV I introduce the Bill

LACCADIVE, MINICOY AND AMINDIVI ISLANDS (ALTERATION OF NAME) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) I move for leave to introduce a Bill to alter the name of the Union territory of the Laccadive Minicoy and Amindivi Islands

MR SPEAKER The question is

"That leave be granted to introduce a Bill to alter the name of the Union territory of the Laccadive Minicoy and Amindivi Islands".

The motion was adopted

SHRI K C PANT I introduce† the Bill

CUSTOMS, GOLD (CONTROL) AND CENTRAL EXCISES AND SALT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) I move for leave to introduce a Bill further to amend the Customs Act, 1962, the Gold Control Act, 1968 and the Central Excises and Salt Act, 1944

MR SPEAKER The question is

'That leave be granted to introduce a Bill further to amend the Customs

12 48 hrs.

MULKI RULES BILL'

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) I move for leave to introduce a Bill to provide for certain amendments to the Mulki Rules so as to limit their operation, for the validation of certain appointments and for the repeal in a phased manner, of the said Rules and for matters connected therewith

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 18th December, 1972.

†Introduced with the recommendation to the President.